in Sydney Olympics, was blackmailed by the Chief Coach, to take retirement; if so, the details thereof;

- (b) whether Government are taking any steps to remove corruption in the system; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) to (c) Though such a newsitem figures in news papers, however, no such complaint was received from Ms. K. Malleswari either by the Government or Sports Authority of India. In so far as the activities of National Sports Federations are concerned, there are provisions in the Guidelines for Assistance to National Federations to regulate their activities.

Match Fixing Scam

- 1440. SHRI S. AGNIRAJ. Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
 - (a) what action is being recommended by the Department to BCCI against the tainted cricket players;
- (b) whether it is a fact that it has demoralised the people and their interest in cricket; and
- (c) what is the estimated amount of foreign exchange involved in the scam?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) BCCI has been asked to take action against the indicted players as per its rules and Code of Conduct.

- (b) Yes, Sir.
- (c) As match fixing involves number of matches and the exchange of money was between many hands, the same has not been quantified.